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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No 728 OF 2022

IN THE MATTER OF:

NARAYAN SHARMA

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORSRESPONDENTS

**REPLY/ RESPONSE ABOUT COMPLIANCE ON
BEHALF OF RESPONDENT NO. 6 I.E. M/S
BISAWAR SHEETGREH PVT LTD**

(FORINDEX:-Kindly See Inside)

NEW Delhi
Dated: 31.07.2024

FILED BY

Shariq

Mansi

S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
CHAMBER NO.-7, TRISHUL TOWER
KAUSHAMBI, GHAZIABAD, U.P
Mob: (M): 8377863559
Email: mansichahal104@gmail.com

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No 728 OF 2022

IN THE MATTER OF:

NARAYAN SHARMAAPPLICANT
VERSUS
STATE OF UTTAR PRADESH & ORSRESPONDENTS

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NEW Delhi
Dated: 31.07.2024

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O.A. No 728 OF 2022

IN THE MATTER OF:

NARAYAN SHARMA....APPLICANT
Versus

STATE OF UTTAR PRADESH & ORSRESPONDENTS

**REPLY/ RESPONSE ABOUT COMPLIANCE ON
BEHALF OF RESPONDENT NO. 6 I.E. M/S
BISAWAR SHEETGRAH PVT LTD**

TO,

THE HON'BLE CHAIRPERSON
AND HIS OTHER COMPANION JUDGES
OF THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHOWETH:-

1. That the Respondent No. 6 i.e. M/s Bisawar Sheetgreh Pvt. Ltd. is filing the present Reply/ Response regarding the compliances made by the unit in respect to the shortcomings/defects as pointed out by Joint Inspection Committee in its Inspection dated 18.01.2023.

2. That it is humbly submitted that the answering respondent has also deposited the environmental compensation of Rs. 1,25,000/- on 07.04.2024 imposed upon the unit.

The True Copy of the Receipt of Deposit of EC with the UPPCB is annexed herewith and marked as ANNEXURE A/1.

3. That the Answering Respondent has made the following compliances with regard to the shortcomings/ defects as pointed out by Joint inspection committee, which are explained as below:-

I. **Water sprinklers on ammonia gas pipeline were found to be dissolve/ control of ammonia leakages during disaster case, but facilities like safety masks, helmets, hand gloves, spectacles, safety shoes etc were not found during the visit:-** It is humbly

submitted that the answering respondent has repeatedly tested his ammonia plant from ISO & NABL accredited and MOEF & CC and UPPCB recognized laboratory namely "Noida Testing Laboratories" on 25.04.2023 & 30.12.2023, in which the parameters were found within the prescribed norms. Furthermore, the respondent has also installed the water sprinklers on the ammonia gas pipeline, to ensure safety. The answering respondent has also made the arrangements of safety toolkit, fire system & fire cylinder.

The True Copy of the Test report of Ammonia plant dated 25.04.2023 & 30.12.2023 along with photographs of water sprinklers & safety toolkit, fire system & fire cylinder etc is annexed

**herewith and marked as ANNEXURE
A/2.(colly)**

**II. As per office records, onsite disaster
management plan has not been
provided or sent to the UPPCB by the**

Unit: -The disaster management plan has
been duly submitted by the Answering
respondent to the UPPCB. I t is further
humbly submitted that the onsite disaster
management plan is submitted every time
by the answering respondent during the
time of renewal of Air & water consent to the
UPPCB.

**The True Copy of the Disaster
Management Plan is annexed herewith
and marked as ANNEXURE A/3.**

**III. Unit has installed D.G Set with canopy
for power breakup, but no facilities of**

gas based LPG generators found during the visit. No exhaust height of stack of the DG Set found as per norms during the visit: - It is submitted that the unit operates DG set on LPG for which the unit took the gas connection on 28.12.2022. Moreover the unit has also maintained proper stack height of the DG set as per the norms.

The LPG connection document dated 28.12.2022 along with the photographs of DG having proper stack height is annexed herewith and marked as ANNEXURE A/4.

IV. No rain water harvesting system was found in the cold storage & no NOC/ registration of the ground water authorities for extraction ground water provided during the visit: - It is

respectfully submitted that the answering respondent withdraws less than 10 cubic meters/day ground water, and as per the gazette notification of U.P Government dated 2.03.2021, the units withdrawing less than 10 cubic meters/day of the ground water are exempted from obtaining NOC for ground water extraction.

- V. It has been informed by the unit represented that waste potatoes are sent to *gaushalas*, but no record is maintained to dispose the waste potatoes by scientifically manner:-** The waste potatoes are not sent to the *gaushalas* by the units, but they are being dumped underground by digging pits, in a scientific manner.

- 4.** That the answering respondent further undertakes that he will operate his unit/ cold storage with

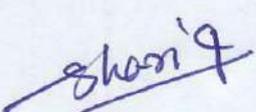
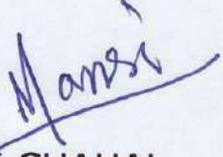
utmost sincerity & safety and in compliance of the environmental norms, in future.

5. That the answering respondent has obtained all the licenses/ NOCs/ Permission from the concerned departments & authorities which are renewed time to time. **The True Copy of consolidated consent obtained from UPPCB is annexed as ANNEXURE A/5**
6. That the present reply/ response is being made bonafide in the interest of Justice.

In view of the above reply & submissions, it is very respectfully submitted that above response about the compliance made by the respondent No. 6 may kindly be accepted.

New Delhi
Dated: 31/07/2024

Through



S.A. ZAIDI & MANSI CHAHAL
ADVOCATES

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 728 OF 2022

IN THE MATTER OF:

NARAYAN SHARMA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

AFFIDAVIT

I Girendra Singh, Director of M/s Bisawar Sheet Grah Pvt. Ltd. situated at Village & Post Bisawar, Sadabad, Hathras, Uttar Pradesh, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Respondent No. 6 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying Reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.



3. That the Contents of accompanying Reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

[Signature]
DEPONENT

VERIFICATION

30 JUL 2024

Verified at Delhi on this _____ day of _____, 2024 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

I Identify the deponent who has Signed/Put T.I. in my presence

[Signature]
DEPONENT



[Signature]
ATTESTED
A.N. Singh, Adv.
Notary Public
of India, New Delhi

30 JUL 2024

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

धनराशि-125000-

योग-125000-

फार्म IV

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कूपन

वसुली 76

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मै. वि. वि. शीतल प्रान लि

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प्रो. गिरीश चंद्र

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07/04/2024

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड-125000

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कूपन नंबर पचोस हजार रुपये

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कूपन के जमा करने की तारीख

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कूपन प्राप्तकर्ता का हस्ताक्षर व पद

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कूपन प्राप्तकर्ता का पूरा हस्ताक्षर व पद

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दिनांक 04 से 09 तक 14.09.2021-5000 रु. (सी.पी.सी./आर.सी.टी.)

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यह रसीद नहीं है

सूचनाची Cashier

T.L
[Signature]



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NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

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Annexure A/2 (copy) 685 13

TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-271223-027
ULR No. : TC6814230000019632 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/12/23-010
Service Request Date : 24/12/2023
Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 25/12/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (North)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 26/12/2023 to 30/12/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	78.50	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.01	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.76	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	15.40	µg /m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg /m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng /m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng /m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg /m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	< 10.0	µg /m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	< 1.0	µg /m ³	5.0
12.	Benzo(α) Pyrene- Particulate phase only	IS:5182 Part-XII	< 1.0	ng /m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Avijai
CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.	Report Code : IAQ-271223-026
Address: Bisawar Sadabad- District- Hathras	ULR No. : TC6814230000019631 F
	Test Report of : Indoor Air Quality
	Service Request No : NTL/SRF/12/23-010
	Service Request Date : 24/12/2023
	Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On	: 25/12/2023
Sample Drawn By	: NTL Representative
Sampling Location	: Ammonia Plant
Analysis Duration	: 26/12/2023 to 30/12/2023

Test Results

S.No.	Parameter	Test Method	Results	OSHA	NIOSH
1.	Particulate matter (mg/m ³)	NIOSH	0.72	15	15
2.	Sulphur dioxide (SO ₂) (PPM)	NIOSH	<1.0	5.0	2.0
3.	Nitrogen dioxide (NO _x) (PPM)	NIOSH	<1.0	25	25
4.	Carbon dioxide (CO ₂) (PPM)	NIOSH	976	5000	5000
5.	Carbon monoxide (CO) (PPM)	NIOSH	1.20	50	35
6.	Lead Content (Pb) (mg/m ³)	NIOSH	<0.01	0.05	<0.1
7.	Benzene (PPM)	NIOSH	<0.1	1.0	0.1 ^a
8.	Toluene (PPM)	NIOSH	<0.1	200	100
9.	Xylene (PPM)	NIOSH	<0.1	200	100
10.	Ammonia	NIOSH	Nil	-	-

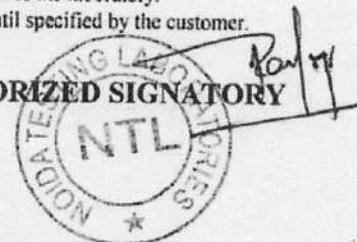
OSHA-Occupational Safety & Health Administration.
NIOSH-National Institute for Occupational Safety & Health.
a - Potential Carcinogen

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
A. K. S. S.

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-271223-029
ULR No. : TC6814230000019634 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/12/23-010
Service Request Date : 24/12/2023
Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 25/12/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (East)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 26/12/2023 to 30/12/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

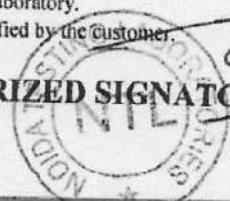
S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	80.04	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.16	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.22	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	15.09	µg /m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg /m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng /m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng /m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg /m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	< 10.0	µg /m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	< 1.0	µg /m ³	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	< 1.0	ng /m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
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Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

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TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.
Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-271223-028
ULR No. : TC6814230000019633 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/12/23-010
Service Request Date : 24/12/2023
Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 25/12/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (South)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 26/12/2023 to 30/12/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	81.40	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.26	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.05	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	16.40	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	< 10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	< 1.0	µg/m ³	5.0
12.	Benzo(a) Pyrene- Particulate phase only	IS:5182 Part-XII	< 1.0	ng/m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-271223-030
ULR No. : TC6814230000019635 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/12/23-010
Service Request Date : 24/12/2023
Report Issue Date : 30/12/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 25/12/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (West)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 26/12/2023 to 30/12/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

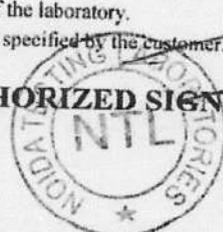
S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	76.50	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.10	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.02	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	15.40	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	60
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	<10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<1.0	µg/m ³	5.0
12.	Benzo(α) Pyrene- Particulate phase only	IS:5182 Part-XII	<1.0	ng/m ³	1.0

Notes:

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18

TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : IAQ-200423-011
ULR No. : TC681423000006228 F
Test Report of : Indoor Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On
Sample Drawn By
Sampling Location
Analysis Duration

: 20/04/2023
: NTL Representative
: Ammonia Plant
: 20/04/2023 to 25/04/2023

Test Results

S.No.	Parameter	Test Method	Results	OSHA	NIOSH
1.	Particulate matter (mg/m ³)	NIOSH	0.65	15	15
2.	Sulphur dioxide (SO ₂) (PPM)	NIOSH	<1.0	5.0	2.0
3.	Nitrogen dioxide (NO _x) (PPM)	NIOSH	<1.0	25	25
4.	Carbon dioxide (CO ₂) (PPM)	NIOSH	923	5000	5000
5.	Carbon monoxide (CO) (PPM)	NIOSH	1.18	50	35
6.	Lead Content (Pb) (mg/m ³)	NIOSH	<0.01	0.05	<0.1
7.	Benzene (PPM)	NIOSH	<0.1	1.0	0.1 ^a
8.	Toluene (PPM)	NIOSH	<0.1	200	100
9.	Xylene (PPM)	NIOSH	<0.1	200	100
10.	Ammonia	NIOSH	Nil	-	-

OSHA-Occupational Safety & Health Administration.

NIOSH-National Institute for Occupational Safety & Health.

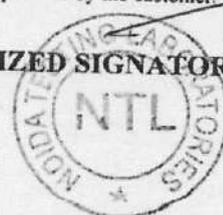
a - Potential Carcinogen

Notes:

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19

TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-200423-012
ULR No. : TC6814230000006229 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (North)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 20/04/2023 to 25/04/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

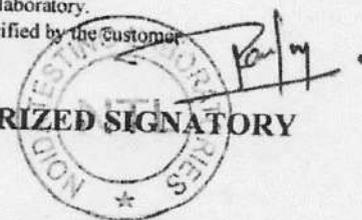
S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	76.34	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	43.08	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	8.21	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	14.60	µg /m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg /m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng /m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng /m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg /m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	< 10.0	µg /m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	< 1.0	µg /m ³	5.0
12.	Benzo(a) Pyrine- Particulate phase only	IS:5182 Part-XII	< 1.0	ng /m ³	1.0

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
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TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-200423-013
ULR No. : TC6814230000006230 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (South)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 20/04/2023 to 25/04/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	78.60	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	44.08	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	7.50	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	15.98	µg/m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg/m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng/m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng/m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg/m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	< 10.0	µg/m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	< 1.0	µg/m ³	5.0
12.	Benzo(α) Pyrene- Particulate phase only	IS:5182 Part-XII	< 1.0	ng/m ³	1.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-200423-014
ULR No. : TC681423000006231 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (East)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 20/04/2023 to 25/04/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	78.80	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.02	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	7.60	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	14.50	µg /m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg /m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng /m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng /m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg /m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	< 10.0	µg /m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	< 1.0	µg /m ³	5.0
12.	Benzo(α) Pyrene- Particulate phase only	IS:5182 Part-XII	< 1.0	ng /m ³	1.0

Notes:

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TEST CERTIFICATE

Issued To: M/s Bisawar Sheet Grah Pvt. Ltd.

Address: Bisawar Sadabad- District- Hathras

Report Code : AAQ-200423-015
ULR No. : TC6814230000006232 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/04/23-025
Service Request Date : 19/04/2023
Report Issue Date : 25/04/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/04/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : At Plant Site (West)
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 20/04/2023 to 25/04/2023
Average Flow Rate of SPM (m³/min.) : 1.15
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	74.60	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	43.21	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	7.98	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	14.60	µg /m ³	80
5.	Carbon monoxide (as CO)	IS:5182 Part-X	<1.15	mg/m ³	4.0
6.	Lead (as Pb)	IS:5182 Part-XXII	<0.1	µg /m ³	1.0
7.	Nickel (as Ni)	APHA-AIR420	<15	ng /m ³	20.0
8.	Arsenic (as As)	APHA-AIR302	<5.0	ng /m ³	6.0
9.	Ozone (as O ₃)	IS:5182 Part-IX	<20.0	µg /m ³	180.0
10.	Ammonia (as NH ₃)	IS:5182 Part-XXV	< 10.0	µg /m ³	400.0
11.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	< 1.0	µg /m ³	5.0
12.	Benzo(α) Pyrine- Particulate phase only	IS:5182 Part-XII	< 1.0	ng /m ³	1.0

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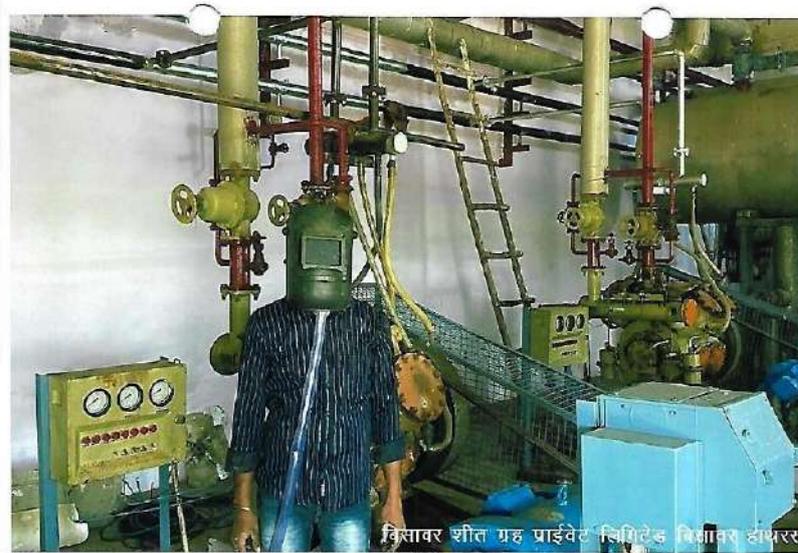
Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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Photographs Of Water Sprinklers & Safety Toolkit, Fire System & Fire Cylinder etc





विंसाकर शीत ग्रह प्राईवेट लिमिटेड विंसाकर हाथरस

697

25

Annexure A/3

ON SITE MANAGEMENT PLAN

For

BISAWAR SHEET GRAH PRIVATE LIMITED

BISAWAR

SADABAD, HATHRAS

(UTTAR PRADESH)

Prepared by:

ROPOL ENGINEER'S PRIVATE LIMITED

F34, GAZIABAD



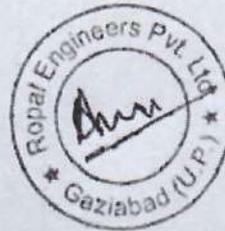
CONTENTS

- 1.0 Introduction
- 2.0 Definitions
- 3.0 Design Basis & Capabilities of onsite Management Plan
- 4.0 The Proposed Project
 - Name & Address
 - Product, Manufacturing Process
 - Details of Employees & security
 - Medical and First-Aid
 - Emergency Control Center
 - First Person to be contacted in case of emergency
- 5.0 Hazard Identification
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 - List of Chemicals and Storage Conditions
- 6.0 Emergency Control Organization & Responsibilities
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 - Administration Coordinator
 - Communication & Medical Coordinator
 - Roll Call Coordinator
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 - Emergency Evacuation
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Roles and Responsibilities of Police Department
Roles and Responsibilities of Fire Service
Roles and Responsibilities of District Medical Service

- 9.0 Details of Emergency Response Procedure
- 10.0 Information to General Public
 - Instructions to Stay Indoors
 - Instructions to Evacuate
 - Important Tips to Remember During Emergencies
- 11.0 Communication & Mutual Aid
 - Telephones & Other Communication Facilities
 - Mutual Aid
- 12.0 Information about Local Services and Authorities



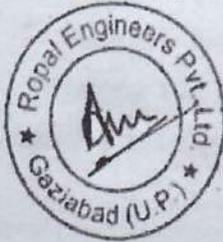
FORWARD

BISAWAR SHEET GRAH PRIVATE LIMITED, BISAWAR, SADABAD, DISTT-
HATHRAS (UTTAR PRADESH) Is fully conscious of its responsibility for
Disaster management

This report contains all the necessary information regarding On-site management
plan of the company.

For ROPOL ENGINEERS PRIVATE LIMITED

(Authorised Signatory)



INTRODUCTION

29

This On-Site Management Plan has been prepared to outline the response of the Management to control emergencies in the Plant of **BISAWAR SHEET GRAH PRIVATE LIMITED, BISAWAR, SADABAD, DISTT- HATHRAS (UTTAR PRADESH)**

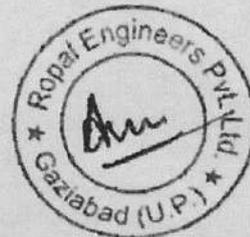
This document has been prepared to achieve the following purposes.

To define the Hazards and assess the risks involved in the project.

To outline the responsibilities and functions of the key members of the emergency response team, to safeguard other employees, the people living in surrounding area and environment

To conduct regular emergency response drills to train employees as per the responsibilities assigned to them to ensure prompt emergency response.

To provide information to local authorities, local fire brigade, hospitals, and all the concerned Government agencies regarding the plant hazards and equipment, facilities and procedures provided by the management in case of any emergency.

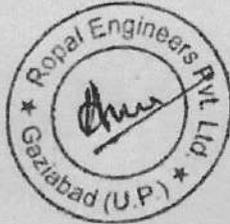


DESIGN BASIS & CAPABILITIES OF
ON-SITE MANAGEMENT PLAN

This on site Plan has been designed based on the range, scales and effects of emerging hazards and loss of Chemicals.

The emergency plan has been designed to anticipate and intercept full range of hazards specific to stored Chemicals. In particular the DMP has been designed to mitigate that loss of containment situations which have the potential to escalate into Chemical handling facility.

The most important technical capability of DMP will be the required speed of response to intercept of developing emergency in good time, so that major damage to assets and severe wide spread injure to people are never allowed to happen. Such capabilities are to be repeatedly demonstrated by periodic rehearsal and mock drill.



EMERGENCY

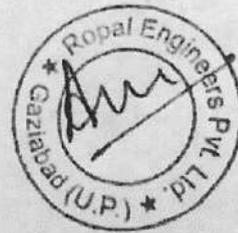
A situation created by an accidental release or spill of hazardous chemical which poses threat to the safety of workers, residents, environment or property.

On-Site Emergency

An accident which takes place in chemical handling facility and its effects are confined to the facility premises affecting only the people working in the facility.

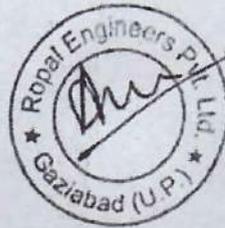
Off-Site Emergency

When an accident takes place in chemical handling facility and its effects are felt outside the facility premises, the situation is called as an ON-Site Emergency.



PROJECT AT A GLANCE

Name & Address of the unit	BISAWAR SHEET GRAH PRIVATE
Category of the Industry	BISAWAR, SADABAD, HATHRAS SMALL SCALE INDUSTRY
Products	COLD STORAGE
Raw Material used	AMMONIA GAS
Shift	General (8 hours)
Source of water supply for Domestic & Industrial use	Bore well water



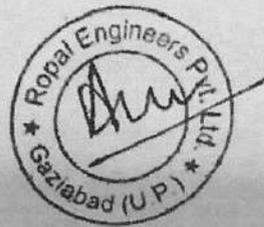
THE PROPOSED ENHANCEMENT OF CHAMBER

Name and address of the Cold storage
BISAWAR SHEET GRAH PRIVATE LIMITED, BISAWAR , SADABAD, DISTT-
HATHRAS (UTTAR PRADESH)

Name of the Director
GIRENDRA SINGH

Full Name & Address of Plant Manager

Name of the Plant Manager will be communicated after commissioning of the Plant.

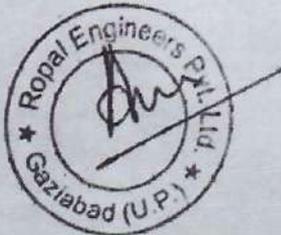


Off-Site Emergency Plan

In exercise of powers conferred by Section 6, 8 and 25 of the Environmental (Protection) Act, 1986, the Union Minister of Environmental & Forests brought into force "The Manufacture, Storage and Import of Hazardous Chemical Rules" in November 1989. Under Rule 14, sub-rule 1, District Collector or District Emergency Authority designated by the State Government is required to prepare and keep up-to-date an adequate Off-site Emergency Plan.

Sub-rule 2 of the said Rule 14 also requires the occupier of a given site to provide the District Authority with such information relating to industrial activity under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accident and the authority shall provide the occupier with any information from his Off-site Emergency Plan which relates to the duties of the occupier under Rule 11, relating to up-dating of safety reports under Rule 10.

Ministry of Environment & Forests vide its Notification GSR 347(E) dated 1st August, 1996, has also enforced the Rules of Emergency Under Rule 10 of this notification sub-divisional magistrate is responsible from forming the local crisis group and is in charge Off-site Plan.



MANUFACTURING PROCESS

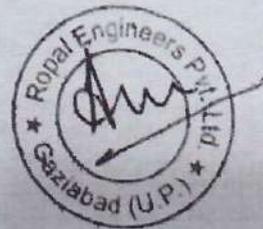
The major activities of the **BISAWAR SHEET GRAH PRIVATE LIMITED, BISAWAR :**

- a. Used Ammonia Gas as a source to run the cold storage for the storage of potatoes and vegetables
- b. Product loading and dispatch.

DETAILS OF EMPLOYEES & SECURITY

Details of deployment are given below:

Category	Gen. Shift	I	II	III
Unit Incharge	01	-	-	-
Clerk	01	-	-	-
Skilled Workers	05	-	-	-
Chowkidar (8 Hour)	01	01	01	-
Total	08 Nos	01 Nos	01 Nos.	-



**Organizations Involved Including Key Services
Roles and Responsibilities of Police Department**

The Police officer will be in the charge of security, evacuation, law and order and road traffic control in times of emergency.

Duties of police should cover the following areas:-

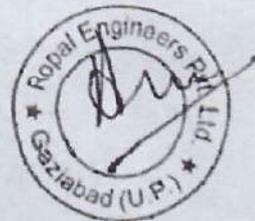
- a. Informing public, Emergency Services, other industries.
- b. Control of traffic, both rail and traffic.
- c. Cordoning off affected areas.
- d. Assisting firefighting personnel.
- e. Maintaining law and order.
- f. Evacuation of population.

Apart from normal police equipment, it is necessary that police force is also equipped with personal protective equipment for respiratory and body protection.

Roles and Responsibilities of District Fire Service

During an emergency emanating from this plant site, the main role of fire service will be:-

- a. Fire Fighting.
- b. Spraying water to cool down storage, plants & structure.
- c. Spraying water to dilute and knock down flammable vapor.



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- d. Washing away spilled chemicals.
- e. Rescue of people trapped in affected areas.

Fire services should have adequate number of fire tenders, foam Enders and portable fire pumps. They should also be equipped with adequate supply of personal protective equipment like protective fire suits, self-contained breathing sets and compressor for refilling the air bottles and canister type gas masks.

Roles and Responsibilities of District Medical Service

District medical services should be geared to respond speedily to any call from plant have to augment the site's own on-site medical facilities. This will mean sending ambulances to plant site if required to carry and treat injured personnel to the district hospitals. Sufficient stock of emergency medicines and life support facilities should be available at the district hospitals.

Details of Emergency Response Procedure

In the event of a major incident within plant site, plant on-site Security / Communication Coordinator located at the main gate office will communicate over the Hotline / Wireless / Telephone to district fire services, police and medical services, relevant requests for help of augment operations of Plant emergency team. Upon receiving the request for help the district emergency services should send out requisite resources speedily to site of incident led by a police pilot to keep roads clear and to control traffic and public movement in the affected area.

INSTRUCTIONS TO STAY INDOORS

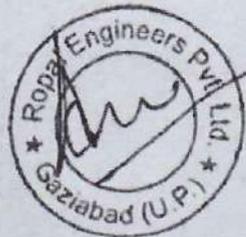
- a. Go inside your building and remain there until all clear signals are given.



- b. Close all doors, windows, ventilators and room air- conditioning systems.
- c. Please keep yourself and others informed about the latest situation. Do not panic. Listen to news instructions from cable TV / radio / loud speakers etc. Establish contact with neighbors & local authority and keep in touch.

Instructions to Evacuate

- a. Leave your building and only take essentials with you.
- b. Turn off electric main switch and cooking gas, lock the building and leave the pets outside, if any.
- c. Take all other family members and neighbors with you.
- d. Evacuate perpendicular to wind direction by the shortest route and by speedy vehicle, if available
- e. Do not panic, work in a team and help others if you can. Do not crowd and avoid being hindrance to others.

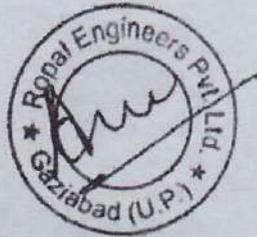


The pre-trained leading police squad equipped with their own personal protective equipment will announce at the affected area over mobile loud-speakers the nature of emergency along with advice to local population relating to their controlled movement, personal protection measures, shutting off all sources of ignition etc. In most of the emergencies envisaged, the public in affected area will be safer indoors. Therefore those who are already indoors should remain so till the emergency "all clear" siren is sounded. The people in transit outdoor should be guided by police to seek nearest enclosed indoor shelters. Evacuation from indoor to outdoor should be used only special cases e.g. the envelope of the major incident is very close to already indoor population.

It is envisaged that district authorities will have trained personnel to provide factual and relevant information to press & media and these personnel will be made available at the district emergency control centre.

Information to General Public

Despite all precautions taken, hazards may occur and this unit is no exception. In case of a major hazard, the general public should be informed and advised about the steps to be taken to minimize human and/or material. If anyone hears the siren from the plant, first be alert, get the right information and make others aware about the emergency. The local authorities will give clear instructions whether to stay indoors or to evacuate.



Communication & Mutual Aid

Telephones & Other Communication Facilities

- a. External telephone lines shall be provided for communication.
List of names, addresses and residential telephone numbers of concerned executives and key personnel shall be made available at security gate.
- b. Wilkes Talkies.
- c. Fax & E-mail.
- d. Messengers and vehicles.

Mutual Aid

It is proposed to have a mutual aid scheme between these units and surrounding industries, associations like Greater Noida Industries Association and other neighboring industries under which there would be a provision to seek for help in case of a major fire, explosion or any disaster anywhere with fire brigade, medical staff and a fleet of vehicles.

Local emergency planning committee may be approached for controlling major crisis. Information about relevant local services and authorities with their phone numbers is enclosed herewith.

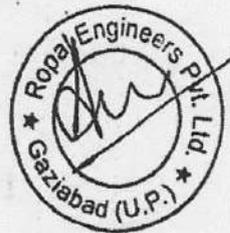
Plant's neighboring group industries can also be approached for help during an emergency. Information about them with addresses and phone numbers is presented is enclosed herewith.

The surrounding area encompasses may small & medium scale industries. Help from these industries can be sought out during major disaster.

Important tips to remember During Emergency



- Wait for other instructions from authorized person after assembling at safe place.
- Be clam, don't panic. Communicate to everybody about the occurrence.
- Extend full co-operation to those who have come forward for help and rescue.
- Life is more precious than property. Come out in open and check the wind direction. Move away quickly in the perpendicular direction wind flow.
- On indication of Chemical leakage, cover nose and mouth with wet cloth and use available mode of transport to move away quickly from the place to safe location.
- Do not run, walk quickly.
- Set the cattle free. They will reach to safe place on their own.
- To avoid hazard of fire during Chemical leakage, put out any type of open flames. Do not light-up lighters or match sticks.



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EXPLOSION:

Above flash point, vapor-air mixtures are explosive within flammable limits noted above. Vapor can flow along surfaces to distant ignition source and flash back. Contact with strong oxidizers may cause fire. Scaled containers may rupture when heated. This material may produce a floating fire hazard. Sensitive to static discharge.

Fire Extinguishing Media

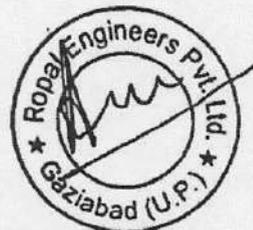
Dry chemical, alcohol foam or carbon dioxide. Water may be ineffective. Water spray may be used to keep fire exposed containers cool, dilute spills to nonflammable mixtures, protect personnel attempting to stop leak and disperse vapors.

Stability and Reactivity

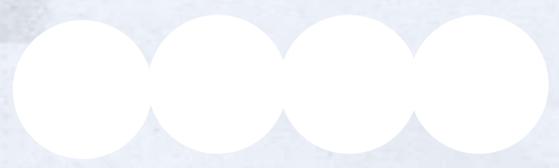
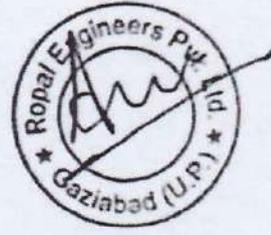
- Stability
- Stable under ordinary conditions of use and storage
- Hazardous Decomposition Products
- Carbon dioxide and carbon monoxide may form when heated to decomposition
- Hazardous Polymerization
- Will not occur
- Incompatibilities
- Concentrated nitric and sulfuric acid mixtures, oxidizing materials, chloroform, alkalis, chlorine compounds, acids, potassium t-but oxide.

INFORMATION ABOUT LOCAL SERVICES AND AUTHORITIES

Sr. No.	Services / Authorities	Contact Person	Phone
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- 1. District Magistrate, DM 9454417515
- 2. Police Station S.O. 9454403582
- 3. Fire Brigade, helpline 101
- 4. Government Hospital Dr Devendra singh 9410084066



Security & Fire Fighting Coordinators: Security Guard
 Alternate : Security Guard

He is the person who goes to the scene of emergency and supervises the actions taken at the incident overcome or contain the emergency. Officer or his alternative will be responsible for firefighting. He will instruct the fire station in charge and guide him.

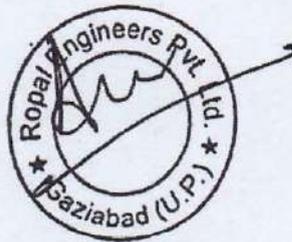
He will rush to the scene of the occurrence and take overall charge and report to the Site Controller. On arrival, he will assess the scale of emergency, if emergency exists or is likely to exist, and inform other sections.

His responsibilities shall be:

- a. Stop entry of all vehicles other than that of fire brigade, salvage and rescue vehicles and ensure that all empty vehicles are sent out immediately without any panic.
- b. Release all the loaded vehicles with necessary documents and without delay and arrange to park all partly loaded / unloaded vehicles in a safe place near the gate under the vigil and supervision of security guards.
- c. Regulate the traffic at the gate as needed to ensure smooth emergency operations.
- d. Strengthen security at company's perimeter and monitor movement of all materials, vehicles and all contract personnel as well as company's employees and visitors.
- e. Receive instructions from the Site Controller and pass on instruction to respective operational staff for meeting an emergency plan.
- f. Direct all operations within the affected areas with the priorities for safety of personnel, Minimize damage to the plant, property and environment and minimum loss of materials.
- g. Till arrival of Site Controller, assume the duties of his post, and in particular;
- h. Arrange all necessary help/services to bring incident under control. All service departments i.e. engineering / Security / Engineers & Utilities operators shall work as per IC's instructions.



- i. He shall pay particular attention to storage facilities, Tanker Storage and Cylinder Storage of Chemicals.
- j. Foresee and forestall all possible secondary effects of the primary incident and monitor all process/operation of the affected plant (if continued to be in operation).
- k. Provide advice and information to the fire brigade and other agencies when they arrive.
- l. Advise ambulance service and Jocal hospitals about the nature of the accident so that they can be ready to receive the injured persons if any.
- m. Bring the injured employees to the Medical Room if necessary on stretcher.
- n. Give first aid to the injured persons.
- o. Call for the trained first-aiders from the plant to treat the injured persons. If the number of persons to be treated is large, seek help from Mutual Aid Plants.
- p. In case of injuries which are not minor, arrange to send them to hospital by company's ambulance or in its absence by company vehicle.
- q. If injuries are of serious nature, call for ambulance and send the injured persons in the ambulance to local hospital.
- r. In case of any death, arrange for all formalities.



Conditions to Avoid

Heat, flames, ignition sources and incompatibles

CHEMICAL IDENTITY

Chemical Name : AMMONIA
Chemical Formula : NH_3
CAS No. : 7664-41-7
Molecular Weight : 17.03

Physical and Chemical Properties

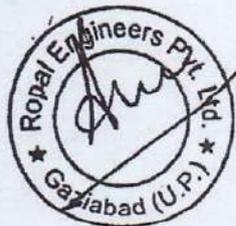
Physical State : Gas at room temperature
Appearance : Clear, Colorless liquid.
Odor : Sharp, Intensely irritating
Solubility : Soluble in water
Specific Gravity : 0.747 g/L
pH in water : 11.6 (1N)
% Volatiles by Volume @ 25°C : 34
Boiling Point : -33.35 °C
Melting Point : -77.7 °C
Vapor Density (Air=1) : 0.5967
Vapor Pressure (mm Hg) : 10.2 @ 25 °C
Evaporation Rate (BuAc=1) : N . A.



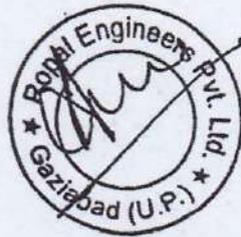
Clerk**Alternate: Clerk**

All the communications will be handled by Communication Co-coordinator (CC). He will, on hearing the alarm, rush to Emergency Controller Center and maintain communication with the Site Controller and others. Act as per the instruction of Site Controller:-

- a. Inform/alert local hospitals of the incident immediately get ready for meeting the emergencies.
- b. Inform security to keep ready the vehicles near the gate.
- c. Inform the water supplier to be ready to supply water for replenishment.
- d. Inform fire brigade for fire tenders and other available fire fighting facilities.
- e. Inform police station and police control room about the incident.
- f. Advise all mutual aid industries to rush for help.
- g. Inform all nearby industrial establishments of the incident.
- h. Inform all Plant supervisors to rush all the vehicles inside the plant to the main gate.
- i. Establish contact with the Site Controller to know the situation from time.
- j. Maintain log of all incidents.
- k. On receiving the information about emergency Medical Officer (MO) Will inform local hospitals.
- l. Ensure that all non-essential workers/staff of the areas affected are evacuated to the appropriate assembly points and the areas are searched for casualties and report on all significant developments to the Site Controller / Communication Officer.
- m. In the event of failure of electric supply, set up communication point and establish contact with Emergency Control Center.
- n. Have regard to the need for preservation of evidence so as to facilitate and inquiry in to the cause and circumstances which caused or escalated in the emergency..
- o. Communicate all persons involved in fire fighting and other plant officer on normalcy being restored.



- p. Send written communications to fire brigade, police, local authorities and neighboring industries thanking them for the help rendered by them to fight emergency after normalcy has been restored.
- q. Assist in the entire fire fighting operations and Arrange for additional extinguishers, fire hoses, nozzles etc. from time to time.
- r. Prevent the spreading for fire by isolation of equipments/materials, cooling the adjoining vessels / tankers/ cylinders.
- s. Ensure all product pumps are switched off and the valves closed and assist the fire fighting teams in case of any need.



Emergency Control Plan during Sunday / Holiday

- a. Security Guard is responsible for Emergency Control during Sunday / holiday
- b. Security Guard, on hearing the fire alarm, will take the duties and responsibilities of fire fighting coordinator.
- c. Security Guard will act as communication coordinator and shall control the duties and responsibilities of security staff.
- d. Security Guard will be present in all the three shifts and Sunday / holiday. The officer on duty will have to handle the emergency with the staff on duty and also by calling outside help from the residential colony and mutual aid members.

Emergency Response & Evacuation

Emergency Response of Cold Storage Plant will be as follows:-

- a. Layout clearly marking the emergency evacuation plan in the plant will be prepared and displayed at relevant locations.
- b. Emergency control organization chart with the duties shall be displayed at one location, near the Unit Incharge's office.
- c. Any employee/person (incident informer) noticing a fire will attract attention of others nearby. He shall blow the fire alarm at the nearest location and inform security through intercom for blowing the fire siren. Any other persons who hear the shouting or alarm will run to security to inform and for blowing the fire alarm.
- d. On hearing the fire alarm, operations Officer of affected section will proceed to affected area and take charge. He will inform Site Controller immediately.
- e. Site Controller will proceed to control room on hearing alarm. On getting report from incident Informer, he shall call assistance from local agencies.
- f. Fire Fighting Coordinator or alternate will proceed to location and start fire extinguisher and other necessary facilities.



- g. All other officers will carry out the operations as applicable to them and stand by for instructions from Site Controller. With the help of operating personnel S C shall immediately take steps to reduce / localize and control the risk by isolating the equipment wherever possible and / or stopping the plant if the situation so demands. All necessary personal protective equipment shall be used.
- h. If the situation does not appear to come under control and if the emergency situation appears to spread, he shall initiate all the steps to evacuate the premises and take measures for emergency shutdown of the plant. He shall direct the security personnel at the gate to blow the siren as per need. He shall also nominate a particular staff to start conveying the messages on intercom or telephone to her concerned co-coordinators.
- i. Administration Coordinator and Communication Coordinator will proceed to their respective positions and await instructions from Incident Controller or Site controller.
- j. Security Coordinator or alternate will take control of the main gate to control traffic and to provide assistance in fire fighting. The list of name, address & phone numbers of all the concerned executives & key personnel shall be kept up to date at security office for responding to emergency.

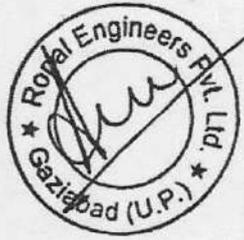
He will also blow the siren as per need after receiving instructions from SC about the emergency. The siren types are given below.

1. Intermittent siren i.e. - long Short Long , for alerting about emergency situation.
2. Three, long non-stop siren of 15 seconds each, for evacuation and get together at safe assembly point (s) in case of disaster / major crisis situation.
3. One long siren of 15 seconds - end of crisis / emergency.
4. Medical Coordinator, on receiving the information, will prepare to receive casualties, if any. He will wait for Instructions from Site Controller to organize external medical and ambulance services is enclosed herewith.
5. The Site Controller will rush to the scene and organize emergency response activity with the following three team's viz. Fire Combat Team, Rescue Team



and Auxiliary Team. Each team shall have a minimum strength of 2 to 3 employees. One employee in each team will be his team in charge. The duties of each team are as detailed below:

6. Reach to the spot of the fire with all available fire extinguishers and try to put out the fire in the quickest possible time.
7. Stop all activities and concentrate only on fire fighting and try to prevent the fire from spreading.
8. As others rush to the scene of fire, inform them what the type of fire is and what extinguisher is to be used.



The Site Controller shall call off emergency after gaining control and ensuring safety of all the employees.

Emergency Response to All

- a. If you notice the fire, first rush to the spot of fire with fire extinguisher simultaneously shouting "Fire Fire" for help from other employees who will arrange to sound the fire alarm. Inform the location of fire.
- b. Remember "Maximum saving, minimum loss" while fighting the fire. First three minutes of fire is the most vital. After this period it spreads beyond control.

Emergency Response Facilities

Fire Fighting Equipment's includes several numbers of Fire Extinguishers / Sand bucket/ Fire alarm and emergency power. Details are given below:

- 10 nos. ABC Store Pressure Type
- 10 Kg. Dry chemical powder type fire extinguishers as per OISD -144.
- Mechanical Foam (AFFF) — 9 Litres. . .
- High level alarms and Tank Farm Management System for continuous monitoring of vessels, corrosive painting shall be done for all the vessels.
- Adequate earthing system shall be provided for installation
- CHEMICALS pumps shall be with double mechanical seals and Loading Arms shall be with Emergency Breakaway Coupling & Self Closing Valves.
- Thermal relief valves shall be provided on pipelines.
- Electric announcement siren will be installed at the main gate.

Rescue Team members to perform specifically assigned operations such as:

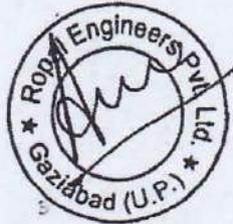
- Remove important documents to a safe location from the scene of
- emergency.
- Ensure that tank trucks are taken out and they do not block the passage.
- Bring stretchers from the dispensary and move the injured/casualties to the dispensary.



- Close all remote operated valves and other important valves. Switch off all electrical mains. Bring additional fire extinguishers and other firefighting equipment for
- Continuous fire fighting.
- Replace all firefighting equipment used during combating of fire after normalcy is restored.

What should not be done (Avoid?)

- Do not take unnecessary risk. Do not run in panic.
- Do not argue or discuss at the scene of fire.
- Do not try to operate the fire fighting equipment if you do not know the operation.
- Do not over crowd the scene of fire unnecessarily.
- Do not linger near the fire fighting equipment, when there is fire, every moment counts.
- Do not order or signal unless required to do.



Two night vision striped fluorescent wind stocking indicators / flags will be mounted at separate locations throughout the plant Personal Protective Equipment will be provided as per OISD -144.

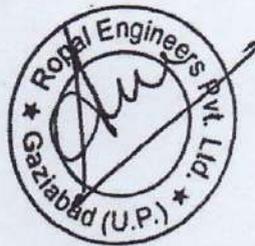
Emergency Power : DG Sets (1 x 200KVA)

Emergency Evacuation

If it becomes necessary to have an emergency evacuation, the decision will be made by the Site Controller. The following procedure will be adopted during evacuation:-

Personnel Evacuation

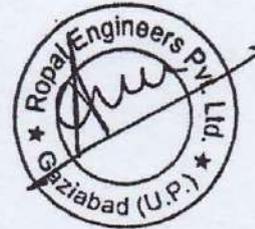
- a. Site Controller will give instructions for evacuation from different sections. SC will be responsible for evacuating all employees in their sections to an assembly point. They will keep a list of employees evacuated from their sections. Shift Engineer, will contact the other Controller if anybody from their department is left behind needing any special help. Security Controller will organize the special help required to rescue the employees left behind. SC will also decide an evacuation route depending on wind direction.
- b. If there are any employees left behind in different sections, the SC will take help of Search & Rescue Team Coordinator and Roll Call Coordinator who will go from section to section with proper protective appliance in order to remove all the entrapped employees.
- c. Decision to allow re-entry in to the plant for resuming operations will be made by Site Controller.



MASS EVACUATION

In certain situations like a major release of CHEMICALS, it may become necessary to evacuate people living in surrounding areas. In such a case following action will be taken:

- a. Site Controller, will decide the evacuation plan. While deciding the evacuation plan, they will keep the following points in mind:
 - (i) The location of the plant showing the population density in all the directions surrounding the plant will be prepared. This will be used to decide number of peoples to be evacuated.
 - (ii) Depending on the nature of the fire and the wind direction, the Site Controller will draw an evacuation plan.
- b. It is the responsibility of the Fire-fighting Controller to contact the Site Controller after alerting local fire brigade.
- c. While contacting all the people mentioned above, the Site Controller will give information regarding the wind direction so that help can reach the affected areas without getting affected by the fire.
- d. Medical Controller will alert local hospitals regarding the emergency.



MEDICAL AND FIRST AID

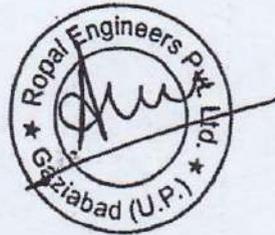
Company will retain doctor to attend its Workers & staff regularly and they will be available on call at anytime. Sufficient number of first aid boxes will be provided. Arrangements will be made nearby hospitals, like Govt. District Hospital - 1200 Metre, to admit affected people in case of emergency. One vehicle will be available for shifting injured persons. In addition, arrangements will be made with local ambulance services for shifting affected people during emergency.

Emergency control center

Plant Manager's office cabin is designated as Emergency Control Center. Adequate facilities will be provided in his office.

First Person to be contacted in Case of Emergency

First Person : Mr. Girendra Singh (Director)
Cell Phone : 9412278233
Second Person : Unit Incharge
Mr. Yatharth Chaudhary
Mob: 7500902367



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HAZARD IDENTIFICATION

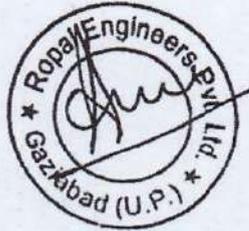
IDENTIFICATION OF HAZARDS

The Major hazards in chemical handling plants are due to substances within the plant that can be released to cause either:

- (a) Fire
- (b) Explosions
- (c) Poisoning (toxic effects)

Fire may be localized pool fire, jet fire or flash of flammable vapors that may have drifted a considerable distance before getting ignited. Explosions may be inside vessels (confined explosions) or outside following a large loss of flammable material (vapors cloud explosions).

A release of toxic Chemicals may give rise to acute toxic effects (instant fatality) and chronic toxic effects. Severity of the effects depends on the concentration and duration of exposure and on the toxic properties of the material



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CATEGORIES OF EMERGENCIES

- a. The type of emergencies which are restricted to one section of the plant and can be controlled by the manpower and facilities available in the section.
- b. The type of emergencies though originating from a section cannot be controlled by the section. These may require shutting down of the entire plant and may require activation of On-Site Emergency Plan. However, the magnitude of emergency is restricted to plant premises.
- c. The type of emergencies though originating from the plant may require activation of Off-site Emergency Plan for the entire area. This will need co-ordination with all the local authorities.

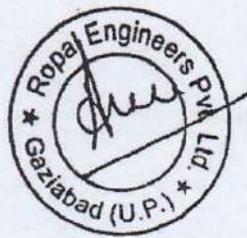
LIST OF CHEMICALS AND STORAGE CONDITIONS

Details of storage and handling of chemical i.e. all the Chemicals in the plant are given in table given below. Material Safety Data Sheets for all the Chemicals is enclosed in Annexure.

Details / List of Chemicals

Sr.	Chemical	Qty.	Storage
1.	Ammonia Gas	50 Quintals	Cylinders

Total Capacity of Storage = 50 Quintals



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Emergency Control Organization & Responsibilities

The following procedure is to be followed in the event of an emergency such as fire and / or explosion during Chemicals handling in the plant.

In the event of a major hazard, the following key personnel with their responsibilities will handle the event.

Key Persons and their Responsibilities

In the event of a major hazard, the Unit Incharge with their responsibilities will handle the event.

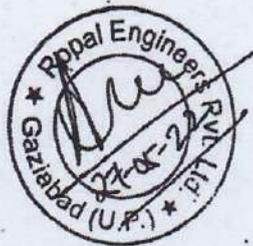
Alternate

Unit Incharge

Site Controller is the most senior person on site at the time of emergency. He assumes absolute control of the site following declaration of emergency.

Site Controller or alternate person will proceed to the Emergency Control Centre which shall be the Plant Manager's office after identifying the location of disaster. He will assume full responsibility for initiating action to meet the emergency.

- a. He shall take all decisions considering safety and security of public at large.
- b. Assess the magnitude of the situation as to the possibilities of the area to which the hazard can spread the possibility of an explosion, threat to persons outside the premises, possible damages to the adjacent facilities and decide if there is a need for staff to be evacuated from their assembly points. Also assess the necessity and extent to which outside assistance is to be sought immediately.



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Subscription Voucher

IVRS : 7718955555

732 Annexure A/4 (copy) 60

Doc Type : SV
Sub Type : Addition of Equipment
Number : 7-000022432483
Date : 03-07-2022

State : Uttar Pradesh
District : HATHRAS
Distributor Name : SUNITA INDANE GAS SERVICE, (0000196862)
Distributor Address : Tharora Road, Near Reliance To, Sahpau, Hathras, "Sahpau,Hathras", Hathras, Uttar Pradesh -281307 Ph: 9084555503
Controlling Area Office : Agra Indane DO-LPG

Consumer No : 7102797433(7100000002797433)
Consumer Name : ash CASH
Category : Commercial/Industrial
Consumer Address : Bisawar Sheetgrah, Private Ltd, Bisawar, Sadabad, Hathras, Uttar Pradesh, India Landmark:NA
Pincode : 281307

PREVIOUS DOCUMENT OF CUSTOMER

OTHER DETAILS

Type :
Number :
Date :
Oil Company : IOC

Type	Category	Qty	Rate(Rs.)	Amount(Rs.)
Cylinder	19	1	2400	2400
Cylinder	19	1	2400	2400
Cylinder			0	0
Cylinder			0	0
Regulator			0	0

Transferee Distributor
Name :
Address :
PR Serial :
PR Make :
Remarks :

Amount in Previous SV	4800
Addition of Equipment	4800
New Security Deposit	4800
Total Net Payable	4800
Amount in Words	Rupees Two Thousand Four Hundred Only
DGCC Date	DGCC Date: -

** WELCOME TO INDANE FAMILY: A RELATIONSHIP FOR GENERATIONS **
 *****INDIANOIL - THE ENERGY OF INDIA*****
 LPG-CL :: 1 X 2400 = 2400; LPG-CL :: 10 X 1700 = 17000; LPG-CL :: X 0 = 0; LPG-CL :: X 0 = 0; LPG-PR :: X 0 = 0;

INDANE DISTRIBUTOR'S CERTIFICATE:
 Received on behalf of Indian Oil Corporation Ltd., the amount mentioned overleaf being the deposit against Indane Cylinder(s) and Pressure Regulator(s) loan in accordance with Company's tariff,

INDANE CONSUMER CERTIFICATE:
 I/We acknowledge having received from IOC th quantity of Indane Cylinder(s) and Pressure Regulator(s) mentioned in the document hereof on loan on the conditions which have been set out above and by which I/We agree to abide

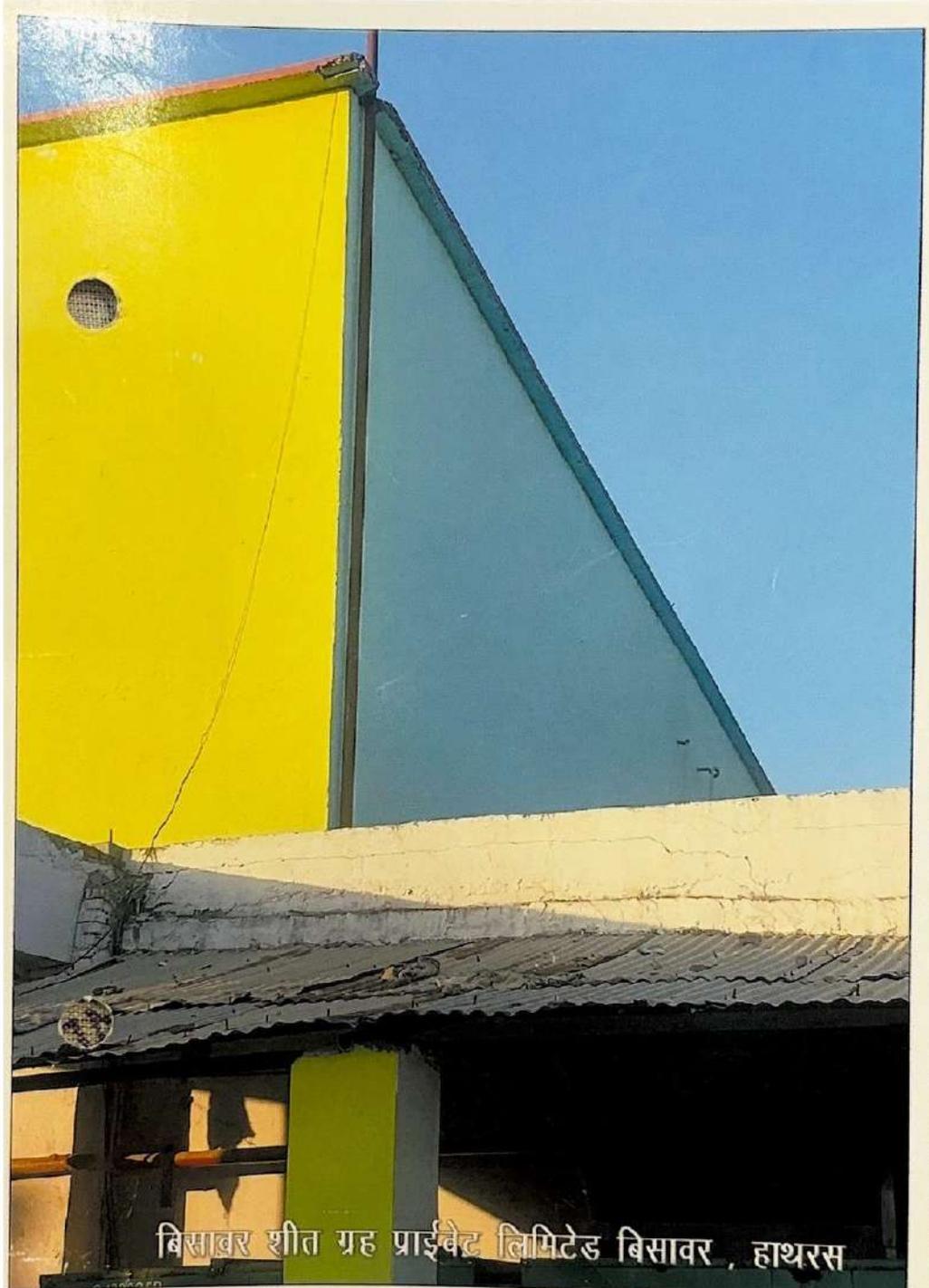
ON BEHALF OF INDIAN OIL CORP. LTD.
 (Distributor Signature and stamp)

Customer Signature

TERMS AND CONDITIONS GOVERNING THE LOAN OF INDANE CYLINDER(S) AND REGULATOR(S) TO CUSTOMERS

- The IOCL, GOI Undertaking (hereinafter called the Corporation) shall loan to the consumer cylinder(s) and pressure regulator(s) (hereinafter called the equipment), required for the supply of Corporation's product viz INDANE.
- The equipment owned by the Corporation shall be entrusted to consumer against a security deposit amount as applicable and consumer shall use the same as loanee at all times and shall remain responsible to the Corporation for its safe custody and proper use until it is returned to the Corporation or its Distributor. The Consumer shall not use the cylinder for any purpose other than as a container for the gas supplied by the Corporation.
- The equipment shall neither be repaired nor sold, nor hypothecated to any person nor shall be removed to any other address outside the concerned distributorship area without written permission information of the distributor from whom the equipment was supplied.
- In the event of Consumer's departure from the area for reasons of transfer etc, the Consumer shall hand over the equipment to the Distributor who has been supplying the gas. If the Consumer fails to observe the condition the Corporation reserves the right to terminate this contract in accordance with clause below.
- The Corporation shall be at liberty and the consumer shall permit the Corporation or its Distributor or any other person authorised by the Corporation or by the Distributor to enter at all reasonable hours, the Consumer's premises and/or otherwise take back or remove from the Consumer any empty cylinder belonging to the Corporation.
- Any repair of the equipment resulting from normal wear and tear shall be undertaken by Corporation free of charge other than loss or damage caused due to consumer's act or omission. In the event of loss or irreparable damage the Consumer reimburses the Corporation for the missing or damaged equipment in accordance with Corporation tariff as applicable. The decision of the Corporation as to whether the equipment is damaged and in need of repair, shall be conclusive and binding on the Consumer.
- The Consumer shall get the installation work of equipment done at his expenses and on his own responsibility and use appliance only of the type approved by the Corporation use. The material used for the installation shall be as previously been approved by the Corporation. The Corporation or the Distributor shall have the right to inspect the installation including appliance at any time and if considered necessary, for the reasons of safety, to refuse to supply gas. The fact of the Corporation supplying gas shall not, however, be deemed to impose any liability on the Corporation with regard to the fitness or otherwise of the installation used.
- The Corporation shall not be liable for any loss or damage caused to any person or property as a result of the installation or use of gas by the Consumer, in case of any accident involving Consumer's installation he will forthwith advise the Corporation's Distributor from whom he received supply.
- During the term of this contract the consumer shall not purchase or have in his possession Liquefied Petroleum Gas(LPG) marketed by any person other than the Corporation.
- This contract is determinable by 15 days written notice by either side to the other and upon return of equipment to the satisfaction of the distributor, the consumer shall be entitled to return of the

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Photographs showing Stack Height of DG Set



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

174610/UPPCB/Aligarh(UPPCBRO)/CTO/both/HATHRAS/2023

Date: 23/01/2023

To,

M/s

BISAWAR SHEET GRAH PRIVATE LIMITED

VILLAGE AND POST BISAWAR SADABAD DISTRICT HATHRAS

Application Id-
19378873

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BISAWAR SHEET GRAH PRIVATE LIMITED** located at **VILLAGE AND POST BISAWAR SADABAD DISTRICT HATHRAS**, subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BISAWAR SHEET GRAH PRIVATE LIMITED** granted for the period from **10/01/2023** to **31/03/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	STORAGE OF POTATO	96678.27	Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	200 KVA DG SET	LPG	01	Particulate Matter	AS PER UPPCB NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to order (CTO) is valid for M/s Bisawar Sheetgrah Pvt. Ltd. Vill. & Post Bisawar, Tahsil Sadabad, Distt. Hathras and its valid upto dated 31.03.2027 for the storage of potatoes 96678.27 Quintal/Year.
2. Cold Storage should be submitted the Onsite Disaster Management plan in its office withi8 one month, which is according to the guideline of Factory Act, for safety of ammonia leakage.
3. The domestic effluent shall be discharged into septic tank followed by soak pits.
4. Industry should not be discharged any industrial effluent out of industry premises.
5. Industry should be submitted the disaster management plan in its office within one month, which is according to guidelines as Karkhana Department.
6. Industry should be submitted the License of fire Department and Explosive Department within one Month

in this office.

7. Cold Storage installed the proper stack height for 200 KVA D.G. Set & compliance all order/directions issued by Hon;ble National Green Tribunal, New Delhi, CPCB/ SPCB.
8. The industry should install suitable flow measuring device at the bore well and maintain log book for the fresh water consumption.
9. The industry shall ensure adequate plantation and green belt within its premises & installed the Rain Water Harvesting in industry within three month.
10. Industry should be complying of the conditions of consent to operate & submitted in its office within one month.
11. The unit should improve in house keeping.
12. Industry shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
13. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/ discharge/plant machinery failing which consent would be deemed void.
14. Industry compliance the guidelines of TTZ & order of Hon;ble NGT, CPCB, SPCB & its direction which issued by TTZ Authority, if the industry not compliance its then consent ultimately revoked.
15. Industry shall not operate D.G. Sets without acoustic enclosure & D.G. set operate fuel only commercial LPG.
16. Its consent to operate (CTO) depend on the order of Hon:ble Supreme Court Writ Petition no. 13381/1984 M.C. Mehta Vs. Bharat Sangh & Ors dated 18.12.2021.
17. Its consent to operate (CTO) depend on the order of Hon:ble NGT O.A. No. 728/2022 Narayan Sharma Vs. State of U.P. & Ors.
18. Industry should be stored the Ammonia Gas in covered way.
19. Industry shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
20. Cold Storage shall be pay any dues regarding Air & Water consent Fees.
21. Industry obtained the NOC for ground water from Ground Water Authority & submitted its copy in its office within three month.
22. This consent is valid only for above storage capacity. Industry shall obtain prior approval before making any modification in product/process/discharge /plant machinery failing which consent would be deemed void.

Please note that consent to Operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions regularly in this office. Ensure to submit the regular compliance report otherwise this Cor.sent to Operate will be revoked.

JAI PAL Digitally signed by
JAI PAL SINGH
Date: 2023.07.28
15:10:14 +0530

JAIPAL SINGH
REGIONAL OFFICER (I)

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Copy to:

Chief Environment Officer, C-4, U.P. Pollution Control Board, Lucknow.

JAI PAL SINGH Digitally signed by JAI PAL SINGH Date: 2023.07.23 18:55:28 +05'30'

JAIPAL SINGH
REGIONAL OFFICER (I)

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VAKALATNAMAIN THE COURT OF National Green Tribunal, Principal BenchO.A. No. 728 of 2022 NEW DELHINARAYAN SHARMA Piff./Petition/Appellant

Versus

STATE OF UTTAR PRADESH & ORS. Defdt./Respds.Know all to whom these presents shall come that I/we Girindra Singh, Directorm/s Bisawar Shooters Pvt. Ltd. the above-named Respondent-6 do hereby appoint,**SHARIQ ABBAS ZAIDI, MANSI CHAHAL
ADVOCATE**

Chamber No. 7, Trishul Tower (infront of Pacific Mall)

Kaushambi, Ghaziabad (U.P.)

Tel : 9868369914, 0120-4115171

E-mail : info@sazaidiassociates.com

Website : www.sazaidiassociates.com

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him/her:-

To act appear and plead in the above-noted case in the Court, or in any other Courts in which same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or Affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him/her to exercise the power and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my /our own acts, as if done be me/us to all intents and purposes And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we the undersigned, do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjournment, the Advocate would be entitled to the same.

In witness where of I/We hereon to set my/our hand to these presents the, contents of which have been understood by me/us this 31st day of July, 2024

Accepted

shariqMansi

Client

G. Singh